Compensation for the land acquired by ONGC at Kharsang Oilfield, Arunachal Pradesh

550. SHRI NYODEK YONGGAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the total area of land acquired by the ONGC at Kharsang Oilfield of Changlang District of Arunachal Pradesh for the production and exploration of oil and for setting up other establishments; and

(b) whether compensation has been paid thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIA-MENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) ONGC has not acquired any land at Kharsang in Changlang district of Arunachal Pradesh. The petroleum exploration licence for this area is with Oil India Limited.

Transfer Policy in Bengal Chemicals and Pharmaceuticals Ltd.

551. PROF. SOURENDRA BHAT-TACHARJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whethre it is a fact that the Bengal Chemicals and Pharmaceuticals Limited, Calcutta has no definite policy for transfer of staff and officers from one station to another;

(b) whether the company is issuing sansfer orders even to those who have ther crossed the age of 50 or have "nly two or three years of service seriod left;

(c) whether the company has also issued orders of transfers for those staff members whose wives are Central Government employees and have been stationed at the same stations; and

(d) if so, the details thereof and what action is proposed to be taken to restrict such transfers? THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRAKASH): (a) to (d) The requisite information is being collected and will be laid on the Table of the House.

Complaints of power thefts received by U.P. State Electricity Board

552. PROF. SOURENDRA BHAT-TACHARJEE: Will the Minister of ENERGY be pleased to state:

(a) whether Government have received a large number of complaints including ones from Members of Parliament against the failure of the U.P. State Electricity Board to check the increasing rate of power thefts and non-realisation of electricity dues from various classes of consumers;

(b) whether the U.P. State Electricity Board, despite repeated instructions from the Central Government has failed to take action against those who were found guilty of committing power thefts; and

(c) if so, what are the details thereof and what further action the Central Government proopse to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) to (c) The information is being collected and will be laid on the Table of the House.

Lack of funds for Ramman Hydel Project in Darjeeling

553. SHRI RATNA BAHADUR RAI: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that the Ramman Hydel Project in Darjeeling (West Bengal) is not getting adequate funds for its timely completion;

(b) if so, what steps Government propose to take in the matter; and

(c) what are the details of Central assistance provided for this project till date?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) Ramman Hydel Project is being taken up by the Government of West Bengal through WBSEB in the State Sector. Year-wise requirement of funds projected by the Government of West Bengal and recommended by the Working Group of the Planning Commission for the project is as follows:

S. N	бо. Үеэг	Proposed by WBSEB/Sta Govt.	y [Rs. in Cr.] the Recomm- ended by the Work- ing Group of Planning Commiss- ion
1.	1991-92	13	10
2.	1990-91	15	15
3.	1989-90	10	10
4.	1988-89	10	8

(b) and (c) In view of (a) above, do not arise.

Installation of Solar Power Plant at Jodhpur

554. SHRI RAMDAS AGARWAL: Will the Minister of ENERGY be pleased to state:

(a) whether Rajasthan Government had sought the approval of the Central Government to instal a 30 MW solar power plant at Jodhpur in view of rich solar power potential available in the western part of Rajasthan;

(b) if so, when the proposal was received and what is the present stage of its consideration and how much time Central Government are likely to take to sanction the project; and

(c) what provision Central Government made during the years 1990-91 and 1991-92 for the installation of similar Solar Power Plants in other States indicating the amount, their approval and how does it compares with Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) and (b) The proposal was received from the Rajasthan Energy Development Agency (REDA) in October, 1988.

The proposal was examined in consultation with the Central Electricity Authority (CEA) and the Planning Commission. It was observed by the CEA that the proposal was incomplete as evacuation of power and its cost had not been included in it. Also, the costs of civil and electrical works been underappeared to have estimated. The Planning Commission, inter-alia, suggested that the feasibility of setting up a smaller size research development-cum-demonstration and also be explored. A project may Working Group which also included experts from REDA and the Rajasthan Electricity Board, has since examined various aspects of the proposal. REDA has been asked to revise their proposal keeping in view the recommendations of the Working Group and other relevant information.

(c) No such provision has been made in the budget for 1990-91. The budget for 1991-92 has not been finalised.

CGHS Dispensary at Laxmi Nagar, Delhi

555. SHRI CHATURANAN MISH-RA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that an amount of Rs. 82,96,700 was sanctioned for the construction of a CGHS dispensary and staff quarters at Laxmi Nagar, Delhi 92;

(b) if so, the steps taken so far for the construction of the buildings; and

(c) if the work has not yet started what are the reasons therefor?